

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.247/06

Wednesday this the 19th day of April 2006

C O R A M :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

O.S.Sreenath,
S/o.K.Sankara Pillai,
(Retd. Chief Travelling Ticket Inspector,
Southern Railway, Ernakulam).
Residing at V/253, Raj Bhavan,
Thottakkattu Kara, Aluva – 683 108. ...Applicant

(By Advocate Mr.M.P.Varkey)

Versus

1. Union of India represented by General Manager,
Southern Railway, Chennai – 600 003.
2. Senior Divisional Personnel Officer,
Southern Railway, Trivandrum – 695 014. ...Respondents

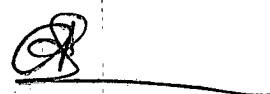
(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 19th April 2006 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant represents the case as one in which his TA Bills amount has been withheld as it is time barred. It is submitted that the applicant has made Annexure A-2 representation dated 1.6.2005 which remains unattended so far. Annexure A-2 representation contains all the reasons for such late submissions to enable the appropriate authorities to pass orders thereon. It is further submitted that the applicant would be satisfied if a direction is given to the respondents to dispose of the said representation within a time frame to be fixed by this



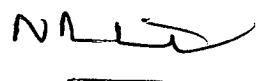
.2.

Tribunal. Learned counsel for the respondents has no objection in adopting such a course of action.

2. Accordingly, we direct the respondents to consider and dispose of Annexure A-2 representation of the applicant and convey a decision to him within a period of six weeks from the date of receipt of a copy of this order. The O.A is disposed of with the above direction. No order as to costs.

(Dated the 19th day of April 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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